

MEDIATION FOR THE NATION 2.0

Under the Aegis of
MEDIATION AND CONCILIATION PROJECT COMMITTEE
SUPREME COURT OF INDIA



A NATIONWIDE MEDIATION DRIVE

MEDIATION FOR NATION 2.0

Resolve Disputes, Build a Better Nation

Faster, Cheaper, and Smarter

Resolve Disputes with Mediation

Key Benefits: Cost-Effective, Faster, Time Savings, Confidentiality & Privacy, Control and Flexibility, Preservation of Relationships and Reduced Stress

Mediation: A Powerful Tool for Win-Win Outcomes

Resolve disputes without the uncertainty of a trial. Opt for mediation today!

For further information, contact Coordinator, Main Mediation Centre, High Court of Jammu & Kashmir and Ladakh, or the Secretary of the concerned DLSA.

Courtesy: Main Mediation Centre, High Court of J&K and Ladakh



HIGH COURT OF JAMMU & KASHMIR AND LADAKH MEDIATION FOR THE NATION 2.0 Drive

**Under the aegis of
Mediation and Conciliation Project Committee
Hon'ble Supreme Court of India**

Reference Period: 2 January – 25 February 2026

WHY CHOOSE MEDIATION?

- ✓ **Faster Justice**
- ✓ **Cost Effective**
- ✓ **Preserve Relationships**
- ✓ **Resolve Disputes Amicably**
- ✓ **Smarter Solutions**
- ✓ **Save Time**

**For Identification & Referral of
Cases:
Registrar Judicial | Coordinator –
Main Mediation Centre | Secretary,
HCLSC**